

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...

O.A. No.60/764/2019

Date of decision: 01.11.2019

**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J).
HON'BLE MR. PRADEEP KUMAR, MEMBER (A).**

...

Avinash Rani, aged 44 years, D/o Sh. V.N. Sharma,

Jawahar Navodaya Vidyalaya, Kunihar,

District Solan (H.P.) under transfer to JNV SBS Nagar,

Punjab-144513. Group B.

... APPLICANT

VERSUS

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1. Navodaya Vidyalaya Samiti (Ministry of Human Resource Development, Department of School Education & Literacy), Govt. of India, B-15, Institutional Area, Sector-62, Noida-110001 through its Commissioner.
 2. Deputy Commissioner, Navodaya Vidyalaya Samiti (Ministry of Human Resource Development, Department of School Education & Literacy), Govt. of India, Regional Office, Bay No.26-27, Sector-31A, Chandigarh-160031.
 3. Principal, Jawahar Navodaya Vidyalaya, Kunihar, District Solan (H.P.)-173211.

... RESPONDENTS

PRESENT: Sh. R. K. Sahrma, counsel for the petitioner.

Sh. Sanjay Goyal, counsel for the respondents.

ORDER (Oral)

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SANJEEV KAUSHIK, MEMBER (J):-

1. Learned counsel for the parties are in agreement that this O.A. has been rendered infructuous as the respondents have withdrawn impugned order of transfer qua applicant. However, learned counsel for the applicant submitted that despite interim order granted by this Court on 22.7.2019, staying applicant's transfer, respondents have not allowed her to join and released salary for the period from 22.10.2019 to 31.10.2019 only and have not released salary for the period from 01.8.2019 to 21.10.2019. Learned counsel submitted that since interim order has been passed, therefore, position prior passing of interim order is to be restored and applicant is entitled to salary and for that he will insist respondents to do needful on administrative side.

2. Ordered accordingly.

(PRADEEP KUMAR)
MEMBER (A)

Date: 01.11.2019.
Place: Chandigarh.

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(SANJEEV KAUSHIK)
MEMBER (J)